

RATIFIED MINUTES OF MEETING No.02/19 OF NORMS COMMITTEE-I DATED 25.4.2018

In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded is to be accepted. The U.O NO / O.M No of the scanned copy is reflected in the minutes.

- (i) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri S.K.Samal, Additional DGFT and Chairman, NC-I. The email address is :sk.samal@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 02/19 of the Norms Committee (NC-I) for the licensing year 2018-2019 dated 25.4.2018 held under the Chairmanship of Sh. Shri S.K.Samal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	SH. K.K.Tiwari, Industrial Adviser	476	23066262	DHI Udyog Bhawan
2.	Sh Sandeep Chauhan. Development Officer			DIPP, Udyog Bhawan
3.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, Udyog Bhawan
4	Sh. S.K.Panigrahi , E.O	404	23061562 Extn.265	DGFT, Udyog Bhawan

Case No.:62/3/80-ALC2/2015	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	
Decision : The Committee noted that the reply furnishd by the firm sent to DHI on 15.11.2017. It is decided to ask the firm to furnish in formation on following :-			
I Whether Bolt material at sl. No 5 is of mild steel or alloy steel .			
Case is deferred..			

क० पी० ए० / K. P. SINGH
उप महाविदेश व्यापार
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विदेश व्यापार महानिदेशालय
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Case No.:17/27/80-ALC2/2014	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
2 HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	
Decision : The Committee noted that the case was referred to DIPP for their comments . It was decided to send complete set of application to MSME for their examination and comments. Case is deferred			

Case No.:46/3/80-ALC2/2015	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
3 HQ File :01/80/050/00046/AM16/	RLA File :07/24/040/00462/AM15/	Lic.No/Date:0710107930 25.03.2015	
Decision : The Committee noted that the case was referred to DIPP for their comments . It was decided to send complete set of application to MSME for their examination and comments. Case is deferred			

Case No.:12/9/80-ALC2/2015	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
4 HQ File :01/80/050/00197/AM16/	RLA File :34/24/040/00263/AM15/	Lic.No/Date:3410041122 06.04.2015	
Decision : The Committee deliberated on the matter and it was decided to send complete set of application to MSME to furnish their comments.. Case is deferred			

Case No.:57/25/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
5 HQ File :01/80/050/00617/AM17/	RLA File :07/21/040/01174/AM15/	Lic.No/Date:0710108017 15.04.2015	
Decision : The Committee noted that the case was referred to DIPP for their comments . It was decided to send complete set of application to MSME for their examination and comments. Case is deferred			


 कें० पी० सिंह K. SINGH
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Case No.:14/25/80-ALC2/2016	Party Name:MATRIX MEDITEC PVT. LTD.	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
6 HQ File :01/80/050/00574/AM17/	RLA File :08/24/040/00229/AM16/	Lic.No/Date:0810136256 12.10.2015	
Decision : The committee noted that complete set of application sent to DIPP on 24.4.2018. It is decided to remind DIPP to expedite their comments. Case is deferred.			

Case No.:1/6/80-ALC2/2016	Party Name:DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
7 HQ File :01/80/050/00160/AM17/	RLA File :31/83/040/00187/AM16/	Lic.No/Date:3110066049 14.03.2016	
Decision : The committee noted that as per the deficiency raised by DIPP letter sent to the firm to furnish information vide e mail dated 24.4.2018. Case is deferred.			

Case No.:8/1/80-ALC2/2016	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
8 HQ File :01/80/050/00466/AM16/	RLA File :09/24/040/00736/AM16/	Lic.No/Date:0910063457 29.03.2016	
Decision : The committee noted that additional information furnished by the firm sent to DHI on 9.11.2017 . It is decided to remind DHI to expedite their comments. Case is deferred.			

Case No.:9/16/80-ALC2/2016	Party Name:SHIV HYDROMET	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
9 HQ File :01/80/050/00384/AM17/	RLA File :24/24/040/00009/AM17/	Lic.No/Date:2410042006 24.06.2016	
Decision : The Committee deliberated on the matter and it was decided to send complete set of application to DIPP to furnish their comments.. Case is deferred.			

Case No.:19/19/80-ALC2/2016	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
10 HQ File :01/80/050/00414/AM17/	RLA File :03/95/040/00292/AM17/	Lic.No/Date:0310807493 31.08.2016	
Decision : The committee noted that additional information furnished by the firm sent to DHI on 9.11.2017 . It is decided to remind DHI to expedite their comments. Case is deferred.			

	Case No.:43/19/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2018 25.04.2018	Withdrawn
1	HQ File :01/80/050/00438/AM17/	RLA File :53/24/040/00018/AM17/	Lic.No/Date:53100192 28 29.09.2016	Defer Date:19.12.2017
Decision : The committee noted that this case is already approved in NC meeting no 17/80 dated 19.12.2017. It is decided to withdraw the case from agenda.				

	Case No.:50/25/80-ALC2/2016	Party Name:BOYSEN INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
12	HQ File :01/80/050/00610/AM17/	RLA File :05/23/040/00288/AM17/	Lic.No/Date:0510400087 13.10.2016	
Decision : The committee noted that a complete set of application referred to DIPP on 24.4.2018 n for their examination and comments. It was decided to send complete set of application to MSME for their examination and comments. Case is deferred				

	Case No.:26/19/80-ALC2/2016	Party Name:CARPASTRETCH INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
13	HQ File :01/80/050/00421/AM17/	RLA File :31/83/040/00096/AM17/	Lic.No/Date:3110066369 19.10.2016	
Decision : The committee noted that application was sent to MSME chemical on 13.12.2016. It is decided to remind MSME to expedite their comments. Case is deferred.				

	Case No.:28/25/80-ALC2/2016	Party Name:DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
14	HQ File :01/80/050/00588/AM17/	RLA File :09/24/040/00422/AM17/	Lic.No/Date:0910064404 18.11.2016	
Decision : The committee noted that deficiency letter sent to the firm vide e mail datd 23.4.2018. It is decided to final reminder to the firm to furnish information with in 15 days failing which case will be rejected. Case is deferred.				


 के० पी० सिंह/K. P. SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	Case No.:17/25/80-ALC2/2016	Party Name:ALPINE COILS LLP	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
15	HQ File :01/80/050/00577/AM17/	RLA File :04/24/040/00175/AM17/	Lic.No/Date:0410162652 02.01.2017	
	Decision : The committee noted that reply furnished by the firm was sent DIPP on 10.10.2017 . It is decided to remind DIPP to expedite their comments. Case is deferred.			

	Case No.:24/5/80-ALC2/2017	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
16	HQ File :01/80/050/00085/AM18/	RLA File :09/24/040/00581/AM17/	Lic.No/Date:0910064663 07.02.2017	
	Decision : The committee noted that application was sent to DHI on 06.6.2017. It is decided to remind DHI to expedite their comments. Case is deferred.			

	Case No.:25/5/80-ALC2/2017	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
	HQ File :01/80/050/00086/AM18/	RLA File :09/24/040/00579/AM17/	Lic.No/Date:0910064664 07.02.2017	
17	Decision : Decision : The committee noted that application was sent to DHI on 06.6.2017. It is decided to remind DHI to expedite their comments. Case is deferred.			

	Case No.:6/26/80-ALC2/2016	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
18	HQ File :01/80/050/00630/AM17/	RLA File :31/83/040/00152/AM17/	Lic.No/Date:3110066585 10.02.2017	
	Decision : The committee noted that as per the deficiency raised by DHI , letter sent to the firm to furnish information vide e mail 24.4.2018. Case is deferred.			

के० पी० सिंह / K. P. S. Singh
 उप महादेशिक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महादेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/ Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

19	Case No.:21/5/80-ALC2/2017	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
	HQ File :01/80/050/00082/AM18/	RLA File :31/83/040/00182/AM17/	Lic.No/Date:3110066650 31.03.2017	
Decision : The committee noted that as per the deficiency raised by DIPP (chemical)DHI , letter sent to the firm to furnish information vide e mail 23.4.2018. Case is deferred.				

20	Case No.:17/5/80-ALC2/2017	Party Name:KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
	HQ File :01/80/050/00078/AM18/	RLA File :02/24/040/00003/AM18/	Lic.No/Date:0210207535 18.04.2017	
Decision : The committee noted that deficiency letter sent to the firm vide e mail dated 25.4.2018 to furnish the requisite information.. Case is deferred.				

21	Case No.:14/5/80-ALC2/2017	Party Name:OAM SAAI INTERNATIONAL INC.	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
	HQ File :01/80/050/00075/AM18/	RLA File :05/24/040/00023/AM18/	Lic.No/Date:0510402278 20.04.2017	
Decision :The committee noted that complete set of application sent to DIPP on 24.4.2018 for examination and comments. Case is deferred.				

22	Case No.:19/5/80-ALC2/2017	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
	HQ File :01/80/050/00080/AM18/	RLA File :31/83/040/00020/AM18/	Lic.No/Date:3110066717 02.05.2017	
Decision : The committee noted that complete set of application sent to DIPP (chemical) on 6.6.2017 for examination and comments. It is decided to remind DIPP (chemical) to expedite their comments. Case is deferred.				

के० पी० सिंह / K. P. Singh
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
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23	Case No.:39/5/80-ALC2/2017	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
	HQ File :01/80/050/00100/AM18/	RLA File :03/95/040/01041/AM17/	Lic.No/Date:0310813078 05.05.2017	
Decision : The committee noted that as per the deficiency raised by DHI , letter sent to the firm vide e mail. In response firm vide their e mail dated 24.4.2018 has requested to grant time upto 23.5.2018 to furnish information . It is decided to allow the time as requested by the firm . Case is deferred.				

24	Case No.:6/4/80-ALC2/2017	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:2/80-ALC2/2018 25.04.2018	Approved
	HQ File :01/80/050/00061/AM18/	RLA File :08/24/040/00009/AM18/	Lic.No/Date:0810140254 08.05.2017	
Decision : The committee considered the case as per agenda and decided to allow the norms on repeat basis as per the C& PC O.M no. 46011/35/2011-PC-II dated 25.8.2015 as under :-				
i. The import item no 1 is allowed Net + 1 % wastage				
ii. The import item No 2 is allowed Net + 1 % wastage				
RA concerned may take further necessary action as per the decision of NC.				

25	Case No.:28/8/80-ALC2/2017	Party Name:NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
	HQ File :01/80/050/00172/AM18/	RLA File :02/24/040/00026/AM18/	Lic.No/Date:0210207598 15.05.2017	
Decision : The committee noted the final reminder sent to the firm vide e mail dated 25.4.2018 to furnish requisite information. Case is deferred.				

26	Case No.:4/8/80-ALC2/2017	Party Name:THE INDURE PVT. LTD	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
	HQ File :01/80/050/00148/AM18/	RLA File :05/24/040/00005/AM18/	Lic.No/Date:0510402573 16.05.2017	
Decision : The committee noted that as per the deficiency raised by DHI final reminder sent to the firm vide e mail dated 24.4.2018 to furnish requisite information. Case is deferred.				

के० पी० सिंह / K. P. Singh
उप महानिदेशक विदेश व्यापार
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27	Case No.:30/8/80-ALC2/2017	Party Name:OM OPTEL INDUSTRIES PRIVATE LIMITED,	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
	HQ File :01/80/050/00174/AM18/	RLA File :11/24/040/00002/AM18/	Lic.No/Date:1110028281 23.05.2017	
Decision : The committee noted that application sent to MEIT on 12.7.2017 and reminder sent on 24.4.2018 to expedite their comments. . It is decided to send D.O reminder to concern Jt. Secy to expedite comments. Case is deferred.				

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Case ALC2/2017	No.:6/8/80-	Party INDUSTRIES LIMITED	Name:APAR	Meet ALC2/2018 25.04.2018	No/Date:2/80-	Status: Approved
HQ :01/80/050/00150/AM18/	File	RLA :03/94/040/00141/AM18/	File	Lic.No/Date:0310813498 24.05.2017		
Decision : The Committee considered the case as per agenda and noted the written comments furnished by MEIT vide their letter no 07/40/2017-IPHW dated 08.9.2017 received on 26.4.2018. It is decided to ratify the norms as under :-						
Sl. No.	Export Item	Quantity	Import Item	Quantity allowed		
1	Optical Fibre Cable	3000.00 Kilometer	Single model optical Fibre	37823.00 KM with 2.5 % wastage		
			Polybutane Tetraphalate (PBT)	8262.00kg with 2 % wastage		
			High density Polyethylene (HDPE)	109364.00 kg with 2 % wastage		
			GI Stranded wire	64749.60 kg with 2 % wastage		

RA concern may take further necessary action as per the decision of NC.

29	Case No.:24/8/80-ALC2/2017	Party Name:I-TECH PLAST INDIA PVT.LTD.(EOU)	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
	HQ File :01/80/050/00168/AM18/	RLA File :03/94/040/00157/AM18/	Lic.No/Date:0310813534 25.05.2017	
Decision : The committee noted that complete set of application sent to DIPP on 24.4.2018 for their examination and comments. It is decided to remind DIPP to expedite their comments. Case is deferred.				

30	Case No.:1/8/80-ALC2/2017	Party Name:VISHAL ENGINEERING CORPORATION	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Approved
	HQ File :01/80/050/00145/AM18/	RLA File :06/24/040/00008/AM18/	Lic.No/Date:0610038630 29.05.2017	
Decision :The committee considered the case as per agenda and deliberated on the matter in the present of technical representative of DHI & DIPP . The committee decided to ratify the norms as under :-				
The export item to be suffixed by 4000 Cylinder "VEC"				
i. The import item 1 is allowed as per SION C-971				
ii. He import item 2 is allowed on net to net basis with accountability clause				
iii.				
RA concerned may take further necessary action as per the decision of NC.				

31	Case No.:3/5/80-ALC2/2017	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
	HQ File :01/80/050/00064/AM18/	RLA File :08/24/040/00056/AM18/	Lic.No/Date:0810140386 30.05.2017	
Decision : The committee noted that hard copy of the application not received and reminder sent RA concerned vide e mail dated 23.4.2018 to furnish hardcopy of the application. Case is deferred.				

32	Case No.:1/11/80-ALC2/2017	Party Name:HTL LIMITED	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
	HQ File :01/80/050/00214/AM18/	RLA File :04/24/040/00045/AM18/	Lic.No/Date:0410163186 05.06.2017	
Decision : The committee noted that application sent to the MEIT on 02.2.2018 for their examination and comments. It is decided to remind MEIT to expedite their comments. Case is deferred.				

33	Case No.:23/8/80-ALC2/2017	Party Name:HTL LIMITED	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
	HQ File :01/80/050/00167/AM18/	RLA File :04/24/040/00059/AM18/	Lic.No/Date:0410163237 19.06.2017	
Decision :The committee noted that as per the deficiency raised by MEIT deficiency letter sent to the firm vide e mail dated 05.10.2017 and final reminder vide e mail dated 24.4.2018 with request to furnish information within 15 days failing which case will be rejected. Case is deferred.				

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उप महानिदेशक विदेश व्यापार
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34	Case No.:3/8/80-ALC2/2017	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
	HQ File :01/80/050/00147/AM18/	RLA File :05/23/040/00108/AM18/	Lic.No/Date:0510403251 28.06.2017	
Decision : The committee noted that hard copy of the application not received it is decided to request RA concerned to submit hard copy of the application at the earliest. Case is deferred.				

35	Case No.:2/8/80-ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2018 25.04.2018	Status: Deferred
	HQ File :01/80/050/00146/AM18/	RLA File :09/24/040/00168/AM18/	Lic.No/Date:0910065222 28.06.2017	
Decision : The committee noted that hard copy of the application not received and letter sent to the RA vide e mail dated and reminder vide e mail dated 23.4.2018 to furnish hard of the application at the earliest. Case is deferred.				

36	Case No.:5/8/80-ALC2/2017	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:2/80-ALC2/2018 25.04.2018	Withdrawa n
	HQ File :01/80/050/00149/AM18/ /	RLA File :05/23/040/00124/AM18/ /	Lic.No/Date:051040328 6 30.06.2017	
Decision :The committee noted that CLA New Delhi vide their letter dated 06.12.2017 has informed that this authorisation has been issued on repeat basis . It is decided to withdraw the case from agenda.				

Manual cases

S.No.24

Case No.A/R – 48	M/s Pranita Engineering Solutions Pvt.Ltd.	F.No.01/80/162/00101/AM15/DE S.I	Lic. No. and date
Meeting No. 2/19		RLA No.07/24/040/00187/AM09	0710059077
Date: 25.04.2018		Request for fixation of adhoc norms.	Date 13.08.2008
Decision: The committee noted that valuation report received from MSME Bangalore has been sent to MSME on 03.08.2015 followed by reminder on 08.01.2016.committee decided to remind MSME to expedite their comments. Case is deferred .			

कें० पी० सिंह / K. P. Singh
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भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi!

S.No.25

Case No.A/R – 163	M/s Boysen India Ltd.	F.No.01/80/050/00138/AM16/DE S.I	Lic. No. and date
Meeting No.2/19	Utter Pradesh	RLA No.04/24/040/00096/AM16	0510394521
Date: 25.04.2018		Request for revision of norms.	Date 10.06.2015
Decision: The committee noted that , firms request was sent to MSME for their examination / comments. It is decided to remind MSME to expedite their comments. Case is deferred.			

S.No.26

Case No.A/R – 160	M/s Nucon Aerospace Pvt Ltd. Hyderabad	F.No.01/80/050/00232/AM17/DE S.I	Lic. No. and date
Meeting No. 2/19		RLA No.09/24/040/00717/AM16	0910063349
Date: 25.04.2018		Request for ratification of norms.	Date 02.03.2016
Decision: The committee noted that , firms request was sent to MSME on 28.3.2017 and as per the decision of Norms committee the application was referred to DIPP on 24.1.2018 for their examination and comments. It was decided to remind DIPP to expedite their comments. Case is deferred.			

PH Case.

S.No.27

Case No. A/R – 163	M/s Birla Furukawa	F.No.01/80/050/00350/AM16/ DES.I	Lic. No. and date
Meeting No.2/19	Fibre Optics Pvt. Ltd., Goa	RLA No.17/24/040/00019/AM16	1710006132 dt. 22.06.2015
Dated: 25.04.2018		Request for reconsideration of ratification of norms for export of "Telecommunication Grade Single Mode Optical Fibre.	
Decision: The committee noted that this office has requested the firm to appear before Norms committee meeting for personal hearing on 25.4.2018 vide e mail dated 17.4.2018 , but firm has not appeared before norms committee for personal hearing. It was decided to grant next date for personal hearing .Case is deferred.			

के० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

S.No.28

Case No. A/R – 164	M/s Birla Furukawa	F.No.01/80/050/00347/AM16/ DES.I	Lic. No. and date
Meeting No.2/19	Fibre Optics Pvt. Ltd., Goa	RLA No.17/24/040/00033/AM16	1710006162 dt. 11.08.2015
Dated: 25.04.2018		Request for reconsideration of ratification of norms for export of "Telecommunication Grade Single Mode Optical Fibre.	
Decision: The committee noted that this office has requested the firm to appear before Norms committee meeting for personal hearing on 25.4.2018 vide e mail dated 17.4.2018 , but firm has not appeared before norms committee for personal hearing. It was decided to grant next date for personal hearing .Case is deferred			

S.No.29

Case No. A/R – 165	M/s Birla Furukawa	F.No.01/80/050/00361/AM16/ DES.I	Lic. No. and date
Meeting No.2/19	Fibre Optics Pvt. Ltd., Goa	RLA No.17/24/040/00043/AM16	1710006165 dt. 27.08.2015
Dated: 25.04.2018		Request for reconsideration of ratification of norms for export of "Telecommunication Grade Single Mode Optical Fibre.	
Decision: The committee noted that this office has requested the firm to appear before Norms committee meeting for personal hearing on 25.4.2018 vide e mail dated 17.4.2018 , but firm has not appeared before norms committee for personal hearing. It was decided to grant next date for personal hearing .Case is deferred.			

S.No.30

Case No.A/R – 08	M/s Larsen & Toubro	F.No.01/80/050/00241/AM16/D ES.I	Lic. No. and date
Meeting No.2/19	Limited, Mumbai	RLA No.03/95/040/00156/AM16	0310797014 Date 02.07.2015
Dated: 25.04.2018		Request amendment of ratification of norms.	
Decision: The committee noted that this office has requested the firm to appear before norms committee for personal hearing on 25.4.2018. In response firm vide their e mail dated 20.4.2018 has informed that they wish to withdraw their case for revision of norms. Accordingly committee decided to withdraw the case from agenda.			

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के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl.No.31

Case No.A/R –36	M/s Doowon Automotive	F.No.01/80/050/00398/M17/ DES.I	Lic. No. and date
Meeting No.2/19	Systems India Pvt. Ltd., Tamil Nadu	RLA No.04/24/040/00126/AM17	0410162418 dt.
Dated: 25.04.2018		Request for re-fixation of norms.	25.10.2016
Decision: The committee noted that this office has requested the firm to appear before Norms committee meeting for personal hearing on 25.4.2018 vide e mail dated 17.4.2018. In response firm vide their e mail dated 23.4.2018 has stated that due to sudden sickness of the Technical person they are unable to attend PH and requested to give another date for hearing. It was decided to grant next date for personal hearing .Case is deferred			

Sl.No.32

Case No.A/R –38	M/s Doowon Automotive	F.No.01/80/050/00201/M17/D ES.I	Lic. No. and date
Meeting No.2/19	Systems India Pvt. Ltd., Tamil Nadu	RLA No.04/24/040/00005/AM17	0410161896 dt.
Dated: 25.04.2018		Request for re-fixation of norms.	10.05.2016
Decision: The committee noted that this office has requested the firm to appear before Norms committee meeting for personal hearing on 25.4.2018 vide e mail dated 17.4.2018 . In response firm vide their e mail dated 23.4.2018 has stated that due to sudden sickness of the Technical person they are unable to attend PH and requested to give another date for hearing. It was decided to grant next date for personal hearing .Case is deferred			


 के० पी० सिंह / K. P. SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

on file COK at 8th N-24
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(78)
A. No. 78
dt 1-9-2015

No. 46011/35/2011-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the August 25, 2015

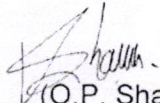
OFFICE MEMORANDUM

Sub: Application from M/s. Bio Tech Vision Care Pvt. Ltd., Gujarat for issue of advance licence (Licence No. 0810135196 dated 06.05.2015) for export of Sterile PVA Spears and corresponding import – reg.

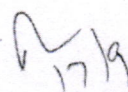
The undersigned is directed to refer to U.O. No. 01/80/050/077/AM-16/DES-I/252 dated 27.05.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Qty. in No	Name of import Item (s)	Qty. in Nos.
<u>Sterile PVA Spears</u>	One No	<u>PVA Eye Spear</u>	Net + 1% wastage
		<u>Aluminium Pouch PVA Spear (Packing Material)</u>	Net + 1% wastage

This has approval of the competent authority.


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Haradhan Dass,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613

17/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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on-line call at 8/9/17 28
DIET

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या 7(40)/2017-IPHW
No.....

दिनांक 08.09.2017
Date.....

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0310813498 dated 24.5.2017 issued in favour of M/s. Apar Industries Ltd. Gujrat

Reference DGFT O.M. No. 01/80/50/150/AM-18/DES-1/306 dated 12.07.2017 vide which comments of this Ministry have been sought on the above mentioned application of M/s. Apar Industries Ltd. Gujrat for export of "Optical Fibre Cable".

2. The FOB value of export is Rs. 51,163,800.00 (US\$ 807,000.00) and CIF value of Import is Rs 38,403,811.00 (US\$589,920.00).

3. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the export product. This Department recommends ratification of norms of advance authorization as follows:-

S. No	Item	UOM	Wastage allowed	Qty Recommended
1	Single Mode Optical Fibre	KM	2.5%	37823.00
2	Polybutane Tetraphalate (PBT)	KG	2%	8262.00
3	High Density Polyethylene (HDPE)	KG	2%	109364.00
4	GI Stranded wire	KG	2%	64749.60

Let it be
28/9/17


(Asha Nangia)
Director
Tel:- 24301268
Email-anangia@meity.gov.in

Shri S.K. Panigrahi, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(40)/2017-IPHW dated 05.09.2017

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